Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade

Date: 18th August, 2023

Trade Notice No. 23 /2023

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To

1. All Regional Authorities of DGFT

- 2. All Customs Commissionerate
- 3. Members of Trade

Subject: Amendment of export policy of Non-basmati white rice (HS Code 1006 30 90).

Export Policy of Non-basmati white rice (Semi-milled or wholly milled rice, whether or not polished or glazed: Other) under HS code 1006 30 90 has been amended from 'Free' to 'Prohibited' vide Notification No. 20/2023 dated 20.07.2023.

- 2. The provisions as under Para 1.05 of the Foreign Trade Policy, 2023 regarding transitional arrangement was not made applicable however, consignments of Non-basmati rice was allowed to be exported under following conditions:
 - i. where loading of Non-basmati rice on the ship has commenced before this Notification;
 - where the shipping bill is filed and vessels have already berthed or arrived and anchored in Indian ports and their rotation number has been allocated before this Notification; The approval of loading in such vessels will be issued only after confirmation by the concerned Port Authorities regarding anchoring/berthing of the ship for loading of Non-basmati rice prior to the Notification;
- iii. where Non-basmati rice consignment has been handed over to the Customs/custodian before this Notification and is registered in their systems/ where Non-basmati rice consignment has entered the Customs station for exportation before this Notification and is registered in the electronic systems of the concerned Custodian of the Customs station with verifiable evidence of date and time stamping of these commodities having entered the Customs Station prior to 20.07.2023. The period of export shall be upto 31.08.2023.
- 3. This Directorate has received various representations from stakeholders including Customs Authorities seeking clarification with regard to condition (i), (ii) & (iii) of Para- 2 of Notification dt 20.07.2023 that whether all the three conditions are independent of each other or exporter has to fulfil all the conditions together.
- 4. In this regard, it is clarified that condition (i), (ii) & (iii) of Para- 2 of Notification dt 20.07.2023 are independent of each other and export is allowed in case of completion of any one of the conditions of Para-2 of Notification dt. 20.07.2023, by the exporter.

This issues with the approval of competent authority.

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